

concealed conditions, and therefore, naturally, it has to be presumed that they must have been left behind by the 1965 infiltrators. I cannot say that after that no arms have come in, because some arms have been found with some persons. I have said that some persons have been arrested and some persons are convicted. I have said that.

SHRI INDER J. MALHOTRA : Just a little while ago, the hon. Home Minister said that investigations are going on. May I know which agencies are conducting these investigations; whether only the State agencies are involved or any of the Central agencies are also involved.

SHRI Y. B. CHAVAN : The State agencies are looking into them.

SHRI GANESH GHOSH : May I have an idea as to the general nature of the arms that have been found? Apart from the rifles, what are they?

SHRI Y. B. CHAVAN : I have given a statement here. If hon. Members want, I can read it, but I do not think it is necessary.

श्री यज्ञ दत्त शर्मा : जो वक्तव्य दिया गया है उस में बतलाया गया है कि जम्मू और काश्मीर के करीब हल्की मशीनगनें मिलीं। गृह मंत्री महोदय बतलायें कि वह मशीनगनें किस स्थान पर मिलीं।

SHRI Y. B. CHAVAN : I will have to go into great many details about it

मेरे पास सारी जानकारी है। ऐसी बात नहीं है कि जानकारी नहीं है।

I have got all the details here. I am prepared to show them to him. (Interruption)

MR. SPEAKER : Can you place it on the Table?

SHRI Y. B. CHAVAN : I am prepared to show it to him.

SHRI JYOTIRMOY BASU : We want to have that statement; it is not for them only. I am particularly interested.

MR. SPEAKER : Every Member will have it.

श्री गुलाम मुहम्मद बहशी : मैं इतना ही जानना चाहता हूँ कि बांडीपुर और दूसरी जगहों पर जो आर्म्स ऐंड ऐम्प्लिशन डम्प पाये गये, कई टाइप्स आफ आर्म्स, वह किस कदर थे और उस के बाद उन का डिस्पोजल क्या हुआ।

میں اتنا ہی جانتا چاہتا ہوں کہ ہانڈی پور اور دوسری جگہوں پر جو آرمس اینڈ امونیشن ڈمپ پائے گئے ہیں۔ کئی ٹائپس آف آرمس وہ کس قدر تھے اور اس کے بعد ان کا ڈسپوزل کیا ہوا۔

SHRI Y. B. CHAVAN : Now that he has asked me what exactly has happened about one particular place—

AN HON. MEMBER : Bandipur:

SHRI Y. B. CHAVAN : Whatever it is—he has asked about the details—if he puts a specific question, I will give him all the details.

MR. SPEAKER : I have agreed to a discussion on this subject next week. In the Question Hour, you are not going to get more details. Next question.

भूतपूर्व नरेशों की निजी थैलियों की समाप्ति

+

*63. श्री यशबन्त सिंह कुशाबाह :

श्री न० कु० साल्वे :

श्री गणेश :

डा० रनेन सेन :

श्री सत्य नारायण सिंह :

श्री प० गोपालन :

श्री ज्योतिर्मय बसु :

श्री नायनार :

श्री देवराव पाटिल :

श्री रमानो :

श्री प्र० न० सोलंकी :

श्री मोहन स्वरूप :

श्री राम सेवक यादव :

श्री क० हल्दर :

श्री वासुदेवन नायर :

श्री सरजू पाण्डेय :

श्री बाल्मीकि चौधरी :
 श्री क० कृ० नायर :
 श्रीमती सुशीला रोहतगी :
 श्री यशपाल सिंह :
 श्री श्रद्धाकर सुपकार :
 श्रीमती सावित्री श्याम :
 श्री स० कृन्ड :
 श्री शिवचन्द्र झा :
 श्री बसवन्त :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने भूतपूर्व नरेशों को निजी थैलियां देना बन्द करने के बारे में अन्तिम निर्णय कर लिया है ;

(ख) यदि नहीं, तो इस सम्बन्ध में कब तक अन्तिम निर्णय किये जाने की सम्भावना है;

(ग) क्या भूतपूर्व नरेशों के हाल के सम्मेलन में पारित किये गये संकल्प भी सरकार को प्राप्त हो गये हैं; और

(घ) यदि हां, तो सरकार इन संकल्पों से कहां तक सहमत है ?

गृह-कार्य मंत्री (श्री यशवन्तराव चव्हाण) :

(क) जी नहीं ।

(ख) निश्चित समय बताना सम्भव नहीं है, किन्तु यथाशीघ्र निर्णय किया जायगा ।

(ग) अहमदाबाद में हुई अखिल गुजरात नरेशों की परिषद् की 2 अगस्त 1967 की कार्यवाही का कुछ अंश तथा परिषद् की बैठक के बाद जारी किये गये निवेदन की प्रतिलिपियां सरकार के पास आयी हैं।

(घ) जैसा कि प्रश्न के भाग (क) के उत्तर में कहा गया है, सरकार द्वारा अभी अन्तिम निर्णय नहीं लिया गया है ।

श्री यशवन्त सिंह कुशवाह : क्या शासन जाति, धर्म वर्ग लिंग सभी प्रकार के आधारों

पर मिलने वाले विशेषाधिकारों को समाप्त करने के प्रश्न पर विचार करेगा ?

श्री स० मो० बनर्जी : कुछ नहीं करेगा

SHRI Y. B. CHAVAN : I have explained it on the floor of the House. The whole matter will have to be examined. As far as possible, an early decision will be taken.

श्री यशवन्त सिंह कुशवाह : क्या शासन ने इस बात पर विचार किया है कि रियासतों के विलीनीकरण के समय नरेशों से हुए समझौतों से पीछे हटने पर शासन की साख गिर जायगी और उसके वचनों का कोई मूल्य नहीं रह जायेगा ?

SHRI Y. B. CHAVAN : It is a matter of opinion. All these aspects will have to be examined.

SHRI N. K. P. SALVE : Will the minister be pleased to state whether the reported negotiations which the Home Minister is presently carrying on with the representatives of the princes about privy purses is circumscribed and subject to any overriding mandate to the Home Minister to bring about total abolition of the privy purses in the imminent future ?

SHRI Y. B. CHAVAN : The negotiations have been started and at least in the first talk I had with the princes, naturally we discussed preliminary issues. There is no question of any overriding mandate as such.

DR. RANEN SEN : After the Home Minister started negotiations with the ex-rulers, it was reported in the papers that Maharaja Gaekwad of Baroda held a press conference in which he has categorically stated that the question of privy purses is not negotiable at all. If that is so, what is the purpose behind the negotiations? What is the reaction of the Government in this regard ?

SHRI Y. B. CHAVAN : I have also seen such press reports, but that is not the final thing on behalf of the princes. Our attitude is very clear. We want to negotiate with the princes, but if the princes refuse to negotiate, it is for them to do so.

DR. RANEN SEN : After seeing such a press report, did the Home Ministry try to ascertain whether the press report was correct or not ?

SHRI Y. B. CHAVAN : No, Sir I did not enquire.

SHRI P. GOPALAN : May I know whether any assurance has been given to the princes that no action will be taken against them without prior consultations with them and if so, whether Government have gone back on their earlier promise of abolishing the privy purses ?

SHRI Y. B. CHAVAN : As a matter of fact, Government have not taken any decision before. Naturally our intention is to negotiate these matters with them. We have certainly told them that our approach is to discuss this matter with the princes.

SHRI JYOTIRMOY BASU : May I know whether the Government's attention has been drawn to the fact that some ministers, including Mr. Chavan, have made public statements meaning opposition to the abolition of privy purses ? If so, what are the reasons for it ?

SHRI Y. B. CHAVAN : I have certainly made statements here on the floor of the House.

SHRI JYOTIRMOY BASU : I said, public statements, not statements on the floor of the House.

MR. SPEAKER : A statement made on the floor of the House is much more public and authoritative.

SHRI E. K. NAYANAR : At the time of negotiations a Press report has already appeared that Shri Chavan is examining the legal and other aspects of the abolition of privy purses. It also said that in Gujarat and Rajasthan the Congress Government will fall the moment some former rulers, now members of the legislature on behalf of the Congress, quit. It was also reported that, therefore, the Chief Ministers of the two States have asked the Centre to go slow and to consider all repercussions before abolishing privy purses. There are two things. There are former rulers who are on the side of the ruling party. So I want to know whether our Minister will stick to his former

announcement or he will go back on the question of abolition of privy purses ?

MR. SPEAKER : He may resume his seat. Let us see whether he is going back or coming forward.

SHRI Y. B. CHAVAN : Sir, I am not going back. My intention normally will be to go forward, but the method in this matter is to discuss the matter and negotiate with them.

श्री बेबरज पाटिल : अभी मंत्री महोदय ने बताया है कि शैलियां बन्द करने के बारे में कोई अन्तिम निर्णय नहीं लिया गया है। मैं साफ पूछना चाहता हूँ कि भूतपूर्व नरेशों की शैलियां बन्द करने का प्रिंसिपल क्या सरकार ने मान लिया है या नहीं मान लिया है ?

SHRI Y. B. CHAVAN : Government has not taken any decision as such. As I said, these are two different propositions. The Congress Party has taken a certain decision. The Government, naturally, before deciding things has to consider all the aspects of the different propositions.

SHRI K. RAMANI : The ruling Congress Party itself in its AICC session decided to abolish privy purses. In view of that, may I know whether the Home Minister will try to bring in legislation immediately to abolish the privy purses ? Why is he trying to conduct negotiations with the princes ? Is it because of the fact that some princes are members of the Cabinet and they are attacking it ; therefore, in order to find out ways and means to dilate it he is having negotiations ?

SHRI Y. B. CHAVAN : It is very unfair to the princes who happen to be members of the Cabinet. Nobody is attacking it. The Government has a well-laid policy in this matter and that is to discuss this matter with the princes and try to find out if we can arrive at some sort of an agreed solution to the problem.

SHRI MANOHARAN : In case no solution is arrived at, what will be the position ?

MR. SPEAKER : No, please. I have not called him.

श्री सरजू पाण्डेय : क्या यह बात सही है कि इस मामले में इसलिए देर की जा रही है कि जो राजा लोग कांग्रेस में हैं वे कांग्रेस से अलग हो जायेंगे और केन्द्रीय सरकार गिर जायगी ? क्या यह सही नहीं है कि इसी डर के मारे अभी सरकार कोई फैसला नहीं करना चाहती है ?

SHRI Y. B. CHAVAN : It is a very incorrect appreciation and, unfortunately, the hon. Member has made a very wrong appreciation of the situation. That is not true.

SHRI SRADHAKAR SUPAKAR : May I know whether the constitutional aspect of the abolition of privy purses and also the privileges of the ex-rulers has been thoroughly examined and if so, what is the conclusion ?

SHRI Y. B. CHAVAN : Naturally, all these matters are under examination. We have not reached any conclusion yet.

SHRIMATI SAVITRI SHYAM : As the Government is aware of the fact that the princes have decided at their conference on the 10th to stand for all the covenants under which they are entitled to purses and privileges and they do not want to come forward and relinquish their rights, I would like to know from the Government whether Government will create such conditions now by which they are forced to give up their rights, privileges etc ?

SHRI Y. B. CHAVAN : I think these are some of the suggestions that the hon. Member wants us to consider. As I said, we will consider all aspects.

SHRI S. KUNDU : When this topic was discussed on the floor of the House the hon. Minister stated that it is a moral question. I hope he still remembers it. Then the impression which he gave was that he is immediately going to take steps to scrap privy purse and other princely privileges. Now, after so many months, he says the matter is still under considera-

tion. What has happened during this interval ? Is it that the hon. Minister fears that there will be a sizable defection from the Congress Party ? Secondly, is there strong opposition inside the Cabinet against this proposal ? Thirdly, is the hon. Minister trying to evolve a compromise formula whereby the grants of certain privileges will be withdrawn whereas some others will continue to be retained ?

SHRI Y. B. CHAVAN : I think the hon. Member is making some wrong assessment of the situation. This has nothing to do with the defections from Congress to the other side or from the other side to the Congress.

श्री कंबर लाल गुप्त : वे तो वैसे ही हो रही है ।

SHRI Y. B. CHAVAN : It has nothing to do with defections. It is a question of approach to solve this question, I would like to make it very clear. Our approach to the problem has been made clear, that we certainly want to solve this question, but our approach is to discuss this matter with them and negotiate with them.

श्री मधु लिमये : पिछली बार उन्होंने कहा था कि इस सिद्धान्त को हमने माना है ।

श्री यशवन्तराव चव्हाण : माना है ।

श्री मधु लिमये : उस पर अमल करने का सवाल है ।

SHRI S. KUNDU : My second question has not been answered.

MR. SPEAKER : Your questions were also speculative.

श्री शिव चन्द्र झा : क्या प्रिवी पर्स देने से हिन्दुस्तान की अर्थ-व्यवस्था में इनफ्लेशनरी ट्रेन्डज में इजाफा होता है या नहीं; अगर होता है और प्रिवी पर्स को बन्द करने के मार्ग में कुछ संवैधानिक रुकावटें हैं, तो क्या संविधान में संशोधन करके हम प्रिवी पर्स को खत्म नहीं कर सकते और उसके द्वारा इनफ्लेशन को रोक नहीं सकते ? अगर कर सकते हैं, तो सरकार

क्यों नहीं कर रही है; उसके सामने क्या रुकावटें हैं? क्या सरकार को राजाओं का डर है? उन्होंने जो जमात, कानकाई, बनाया है, क्या उसका डर है? क्या वे घेराव करेंगे या धरना देंगे, इसका डर है?

SHRI Y. B. CHAVAN : The fear of gheraos is not from the princes; it is from the other direction. Really speaking, gheraos is not a matter for consideration in this matter. It is not a question of any fear from any body. It is a question of following certain approach in this matter, and that approach I have made clear.

श्री शिव चन्द्र शा : इस प्रश्न का जवाब नहीं दिया गया है कि क्या प्रिन्सीपस देने से इन्फ्लेक्शन में इजाफा होता है और अगर होता है, तो क्या संविधान में संशोधन लाकर उसको रोक सकते हैं, यदि हां, तो सरकार ऐसा क्यों नहीं कर रही है।

MR. SPEAKER : Kindly sit down, Shri Jha. Shri Nath Pai.

SHRI NATH PAI : Mr. Speaker, the Home Minister is treading on rather slippery grounds and he has, therefore. . . .

SHRI Y. B. CHAVAN : No.

SHRI NATH PAI : I will show it.

AN HON. MEMBER : He is slipping.

SHRI NATH PAI : He is not slipping or sleeping, but he is on slippery ground, I say. May I recall this reply to Shri Madhu Limaye's motion in this House in which he was, at the same time, hunting with the hounds and running with the hare? He was more Socialist than Shri Limaye, going one ahead of Shri Limaye by saying "Who can disagree with your motion?". Now, at the AICC Session the Prime Minister assured the people that they are going to implement it. But I would like to draw his attention to a statement made by a former colleague of his, Maharaja of Baroda, Fatehsinhji, in Bombay, in which he said "When I saw Mr. Chavan, he assured me that he was

sympathetic to the cause of the Maharajas; Mr. Chavan further told me not to go by his speeches." Now I want to know, so far as this House is concerned, what are we to go by—by the assurances given here, by the statements made at the AICC or by the secret parleys with the spokesmen of the Maharajas? Which is the Government's real policy?

SHRI Y. B. CHAVAN : Government's policy is whatever statement we make here in Parliament. The statement that I said that they should not go by my statements is an absolutely incorrect statement to make.

SHRI NATH PAI : On a point of order, Sir . . .

SHRI Y. B. CHAVAN : Certainly, I would like to make my position clear in this matter. We all know the mechanics of the political life in this country. Our party has, certainly, taken certain decision in this matter. Now our party's position has to be further implemented. This process of implementation can go on in a certain manner. When Government has to take a decision, naturally, Government has to take a decision in a very careful and considered manner. Therefore, we have said that before arriving at any particular conclusion in this matter, our effort must be to find out an agreed solution in this matter. We have, therefore, decided to discuss the matter with the princes.

SHRI NATH PAI : Sir, it is a very serious matter. I am not going into the merits of his reply. The statement is on record; the *Gujarat Herald* has given the details of the statement of Maharaja Gaikwad. Was it not the Minister's duty, seeing that the Statement made a mockery of the assurances given by him on the floor of the House—he has the best reporting department, the C.I.B., etc.—after coming across this statement, to contradict the statement since it ran counter to his assurances to the House? We want your protection, Sir.

SHRI Y. B. CHAVAN : After my talks with them, we agreed to issue a communique and, as far as that communique is concerned, we said, "We discussed the preliminary issues in this matter."

श्री मधु लिमये : वह कम्युनिके टेबल पर रखा जाये ।

श्री यशवन्तराव चव्हाण : मैं उस को रख दूंगा । उस में क्या बात है ?

But, as to what he says, I have not come across that statement.

श्री मधु लिमये : वह सब अखबारों में आया है । (Interruptions)

MR. SPEAKER : Order, order. He says that he has not come across that statement. So, that ends there.

श्री मधु लिमये : मैं उन की जानकारी के लिए यह भी कह दूँ कि श्री फतेहसिंहराव गायकवाड़ ने कहा था कि हम दोनों राजनीति करने वाले हैं और इस तरह के वक्तव्य दिया करते हैं । इन का कोई मतलब नहीं होता है । यह तो विशुद्ध चालबाजी है ।

SHRI B. SHANKARANAND : The problem before the Government is the abolition of the privy purses and they are finding out or trying to find out a solution. I want to know whether the solution is a substantial one thereby dropping out the privy purses or it is a sort of procedural one as to whether it should be by way of an executive order or by way of amending the Constitution.

SHRI Y. B. CHAVAN : We have not yet reached any form or solution. Let it be made very clear. It is a question of, really speaking, discussing the matter, trying to explain our point of view and trying to find out what is their point of view. It is only after that, one can reach some sort of a form of solution. We have not reached any form of solution.

SHRI HEM BARUA : On a point of order, Sir.

MR. SPEAKER : During Question Hour, there is no point of order.

SHRI HEM BARUA : A few minutes back, the hon. Home Minister said, in reply to a question that he has not even

accepted the principle of abolition of the privy purses. Earlier, it was on the floor of the House that he had said that he had already accepted it and at Jabalpur, the Prime Minister said . . .

MR. SPEAKER : There cannot be a point of order on what happened in Jabalpur. Shri Krishnamoorthi.

SHRI HEM BARUA : There is a contradiction between the two positions. Which one are we to accept ?

SHRI V. KRISHNAMOORTHY : The hon. Prime Minister as well as the hon. Home Minister made it clear during the last session that the Government have decided to abolish the privy purses. I would like to know from the hon. Minister whether it is a fact that merely because the difference between the Opposition and the ruling Party is only 56 or 57 and more than 30 Members . . .

MR. SPEAKER : These are all extraneous things. You may put a question. I think, we have wasted our time on this issue.

SHRI V. KRISHNAMOORTHY : Is it a fact that more than 35 members from the ruling Party have threatened that if the Government implements this policy, they will quit the Government ? Is it not a fact that Government have yielded to their pressure and have gone back on their assurances ?

MR. SPEAKER : Mr. Hanumanthaiya.

SHRI HANUMANTHAIYA : In view of the hon. Minister extending the courtesy of consultation and conference to princes, will he kindly extend the same courtesy to this House and formally place the proposition before this House and take its opinion by way of votes ?

SHRI Y. B. CHAVAN : I do not think that we have reached that stage. Naturally whatever is to be done ultimately is to be done by this hon. House.

श्री कंबर लाल गुप्त : अभी मंत्री महोदय ने कहा कि वह नैगोशियेट कर रहे हैं प्रिन्सिज के साथ पर्सेज के बारे में, परन्तु प्रिवालजेज के बारे में तो सरकार ने अपना निश्चित मत बना लिया कि उस को खत्म करना है, तो क्या

इन प्रिविलिजेंज को खत्म करने के लिये सरकार कोई जल्द कार्यवाही कर रही है? दूसरे, क्या नेगोशियेशन के बाद नेगोशियेशन पूरी हों या न हों, जो कुछ भी हो, परसेज खत्म होंगी या कुछ ऐसा भी होगा कि न भी खत्म हों ?

SHRI Y. B. CHAVAN : I know the hon. Member's line of thinking in this matter, but I would like to make my position clear because I do not want my position to be misunderstood or the Government's position to be misunderstood. When somebody asked me a question whether the principle has been accepted, I said that Government has not taken any final decision. I have not said whether the Government has accepted the principle or not. My position is very clear. Our party has taken a certain position and naturally as Government representing that Party our efforts will be to implement that decision. Our approach is that. In order to implement that decision, certain positions have to be taken and one position that we have taken is that whatever we may decide ultimately, before coming to any conclusion, it is necessary that we discuss this matter about privileges and also about privy purses with the princes...

AN HON. MEMBER : You are negotiating for privileges ?

SHRI Y. B. CHAVAN : We are discussing a certain matter with them. It is rather very odd that we will tell them that we will not discuss this part but will discuss only that part. This is not the right way of talking to people. They are not our enemies. They are also Indians. (*Interruptions*) We have to have negotiations with them in a proper manner. Therefore, when we are discussing privy purses, it is also necessary that we discuss with them the privileges also.

श्री मधु लिमये : उस दिन तो बड़ा जोश दिखा रहे थे ।

SHRI SHIVAJIRAO S. DESHMUKH : In order to allay the fears of those in this country who still regard the present Home Minister as the prince among the progressives, would the Home Minister be pleased to assure us that he would take immediate

steps to declare the privy purses at least as an office of profit ?

SHRI Y. B. CHAVAN : It is not a question of any one Minister taking a decision in this matter. It is the Government which will ultimately have to take a decision.

SHRI K. LAKKAPPA : After long discussion they have arrived at a conclusion to form a trade union and some of the princes even put a threat by way of going to agitate and taking the matter to the court to protract the delay in taking a decision by the Government. Can we draw an inference that the Home Minister is backing some of the princes to approach the court and protract the delay in implementing the abolition of privy purses? Is the Home Minister supporting the princes to go to courts? Or will he place before the House the proposal of the Government for an early discussion ?

MR. SPEAKER : He has already explained the proposal of the Government.

SHRI K. LAKKAPPA : No. Is he backing some princes ?

SHRI Y. B. CHAVAN : No, it is not correct.

SHRI K. LAKKAPPA : I want to know. . .

MR. SPEAKER : He has said that it is not correct.

श्री अ० सि० सहगल : प्रीवी पर्स को खत्म करने के लिये यदि हम तय करते हैं तो उसके बाद प्रिन्सिज को जो अधिकार अण्डर सैक्शन 363 मिले हुए हैं, क्या उनको एबोलिशन करने के लिये तैयार होंगे ?

SHRI Y. B. CHAVAN : Ultimately, when we have to take a decision, that decision will be taken and we shall come before this House with that decision. I cannot anticipate anything.

श्री प्रकाशबीर शास्त्री : क्या भारत सरकार का ध्यान समाचार-पत्रों में प्रकाशित उस समाचार की ओर गया है कि जिसमें भारत के प्रथम गवर्नर-जनरल लार्ड माउन्टबेटन ने इस प्रीवी पर्स के सम्बन्ध में कहा है कि चूंकि इस निर्णय और समझौते के मध्य में था, इस

लिये इस सरकार के इस डांवाडोल निर्णय से मुझे कष्ट हुआ है तथा लार्ड माउन्टबेटन ने कोई पत्र भारत सरकार को लिखा है। यदि उन्होंने ऐसा पत्र लिखा है तो उस पर भारत सरकार को प्रतिक्रिया क्या है? क्या यह भी सत्य है कि मंत्रो परिषद में इस प्रश्न को लेकर आपस में मतभेद है?

SHRI Y. B. CHAVAN : At least I have not seen this letter of Lord Mountbatten, but I have seen some press report about it. I have not seen the letter. Lord Mountbatten is certainly entitled to hold his own views about it. I cannot make any comments about it.

SHRI HEM BARUA : Has he written a letter to him ?

श्री प्रकाशवीर शास्त्री : क्या यह भी सत्य है कि मंत्रो परिषद में इस प्रश्न को लेकर आपस में मतभेद है ?

SHRI Y. B. CHAVAN : There is no difference of opinion about it in the Cabinet.

CHINESE INDOCTRINATION OF

NEFA YOUNGMEN

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- *64. **SHRI RABI RAY :**
SHRI MADHU LIMAYE :
SHRI P. VISWAMBHARAN :
SHRI KAMESHWAR SINGH :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that some youngmen in North East Frontier Agency crossed over to China at the time of Chinese aggression in 1962 and they were indoctrinated there by the Chinese Communists;

(b) if so, whether Government are aware of the fact that they have returned to NEFA and have started indoctrinating the youth of NEFA; and

(c) the steps Government are contemplating to take against those who are instrumental in such indoctrination ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) No, Sir.

(b) and (c). Do not arise.

श्री रबी राय : अध्यक्ष महोदय, यह खबर दो-तीन दिन पहले के सभी अखबारों में निकल चकी है कि नेफा के 150 युवक नेफा का अतिक्रमण कर के चीन गये थे और चीन में ट्रेनिंग पाकर लौट आये हैं तथा लौटने के बाद कम्युनिस्ट चीन के जो विचार हैं, उन को वहाँ फैला रहे हैं। मैं पूछना चाहता हूँ कि जब इस तरह का रवैया वहाँ हो रहा है तो सरकार कैसे कहती है कि उनके पास कोई जानकारी नहीं है? मैं यह भी पूछना चाहता हूँ कि क्या सरकार इसके बारे में कोई जांच करेगी और संसद को बतायेगी कि क्या वहाँ पर इस तरह का कुछ हो रहा है?

श्री विद्याचरण शुक्ल : हमने यह नहीं कहा कि हमारे पास जानकारी नहीं है। हमने कहा है कि हमारे पास जानकारी है और जो बात कही गई है वह सच नहीं है, गलत बात है।

श्री रबी राय : लम्बे असें की ट्रेनिंग के बाद कितने युवक वहाँ से लौटे हैं, यह जानकारी हमको दें ?

श्री विद्याचरण शुक्ल : वह वहाँ गये ही नहीं, तो लौटने का सवाल कहां से उठता है।

श्री मधु लिमये : अध्यक्ष महोदय, ये इस बात को स्वीकार करें या न करें, लेकिन असल बात यह है कि 1962 में जब आक्रमण हुआ था, तब कुछ लोगों को चीन सरकार पकड़ कर ले गयी थी और वे लोग धीरे धीरे अब वहाँ से आ रहे हैं। तो चीन की ओर से जो यह हिन्दुस्तान विरोधी प्रचार हो रहा है, उसका मुकाबला करने के लिये क्या सरकार इस बात पर विचार कर रही है कि उर्वसोयम् (नेफा) का जो इलाका है उसमें लोकतन्त्रीय प्रणाली लाई जाय और साथ ही साथ बाको भारत और उर्वसोयम् के इस इलाके में जो दोवार खड़ी को गई है परवाने और परमिट को, उसको खत्म कर के बाको भारत की जनता और नेफा को जनता के बीच में एक नाता-रिश्ता कायम करने के लिये, क्योंकि आखिरकार वह